

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 37746/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in MCRCA No. 154/2023 passed by the High Court Of Chhatisgarh at Bilaspur)

TUKARAM SAHU

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(IA No.193681/2023-CONDONATION OF DELAY IN FILING and IA No.193672/2023-EXEMPTION FROM FILING O.T.)

Date : 27-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. B. Vinodh Kanna, Adv.
Mr. Kaustubh Shukla, AOR
Ms. Manika Jolly, Adv.
Mr. Mainak Sarkar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing O.T. is allowed.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

In addition to the usual mode, liberty is granted to the petitioner to serve the notice through the Standing Counsel in connection with FIR No.748/2022 dated 29.12.2022 registered at P.S. Palari, District Balaudabazar, Chhatisgarh for the respondent/ State.

In the meanwhile, the petitioner shall not be arrested subject to the condition that he shall cooperate with the investigation.

The petitioner is further directed to implead the informant/ complainant as party respondent.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)